

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1274  
FIR No.322/18  
PS: Khyala  
State Vs. Ashwani @ Kaku  
U/s 307/302/34 IPC**

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Pranay Abhishek, Ld. Counsel for the applicant/accused.

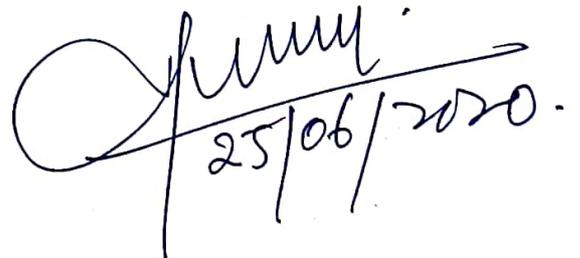
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension interim bail for 30 days.

This application is listed today in the cause list for physical hearing.

At the very outset, Ld. Counsel for the applicant/accused submits that he has moved separate application U/s 439 Cr.P.C., on behalf of applicant/accused for extension of interim bail in the concerned court of Sh. Manish Gupta, Ld. ASJ-04, West, THC, Delhi, and the Ld. ASJ-04 has extended the interim bail of applicant/accused till 29.06.2020.

Ld. Counsel for applicant/accused submits that since Ld.

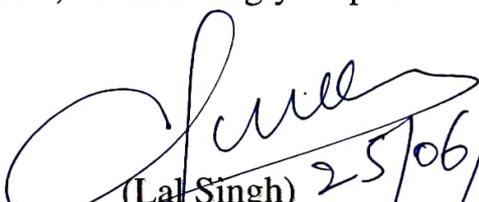
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25/06/2020

ASJ-04, West, THC, Delhi, has already extended the interim bail till 29.06.2020, therefore, he is withdrawing the present bail application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The application u/s 439 Cr.P.C., is accordingly disposed of.

  
(Lal Singh) 25/06/2020  
ASJ-05(W)/THC/Delhi  
25.06.2020

I am withdrawing  
this bail application

  
Adv.  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.15/18  
PS: Ranhola  
U/s 302 IPC  
State Vs. Nosad**

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Rajan Bhatia, Ld. Remand/legal aid Counsel for the applicant/accused, in person.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Nosad for grant of interim bail.

At the very outset, Id. Remand/legal aid counsel for the applicant/accused submits that he is not familiar with Cisco Webex Meeting through VC and he may be heard in person.

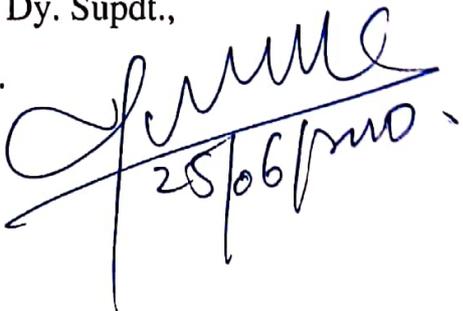
The present application has been filed on behalf of the applicant/accused from Jail through DLSA.

It is mentioned in the application that the application has been filed under the criteria laid down by the Hon'ble HPC dt. 18.05.2020 and it is also mentioned that the applicant/accused is facing trial u/s 302 IPC and he is in J.C. since more than 02 years.

Reply as well as previous involvement report has not been received as yet from IO/SHO concerned.

However, the report has been received from Dy. Supdt.,

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25/06/2020

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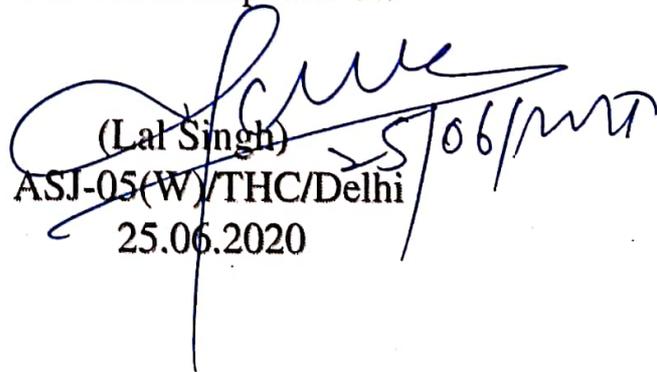
Central Jail No. 3, Tihar, Delhi, as per which, the accused was admitted in Jail on 11.01.2018 and further, the conduct of the applicant/accused is bad/unsatisfactory due to punishment awarded on 10.09.2019 and 19.04.2019 in the Jail.

Ld.Addl.P.P.for the State submits that now there is no requirement of calling previous involvement report as the applicant/accused is not entitled bail under the abovesaid criteria as the punishment ticket has been awarded to him in Tihar Jail and his conduct is found bad/unsatisfactory in the Jail.

As per HPC guidelines dt. 18.05.2020, it is categorically mentioned that the applications for interim bail of UTPs falling in above mentioned categories for being considered, should have a certificate of good conduct during their respective custody period from Jail Supdt. for him to qualify in the above mentioned category.

Accordingly, the present application does not fall in the above criteria and hence, the application is dismissed.

Therefore, the application u/s 439 Cr.P.C. is disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.236/20**

**PS: Ranjeet Nagar**

**U/s 376/506 IPC & Section 6 POCSO Act**

**State Vs. Amit**

25.06.2020

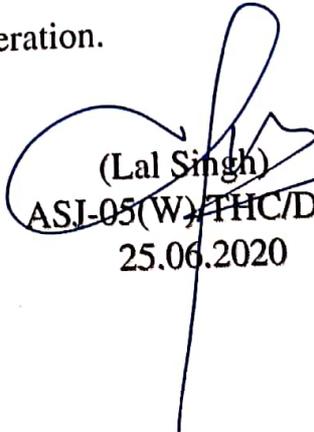
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
None for the applicant.

This bail application has been filed on behalf of minor victim through his father for interim compensation Under Rule 7 of POCSO Act and Section 338 of POCSO Act r/w Section 357A of Cr.P.C. and under Delhi Victim's Compensation Scheme, 2018.

In the application, no e.mail I/D and mobile number of the father of the applicant or the applicant have been mentioned.

Issue Notice to the Victim through IO, returnable for 29.06.2020.

Put up on 29.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 15/2018**

**PS Ranhola**

**U/s 302/34 IPC**

**State Vs. Jacob @ Gannu & others**

25.06.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh. Pankaj Kandpal, ld. counsel for the applicant/accused  
Naushad through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused Naushad for grant of interim bail.

Reply as filed by SI Amit Rathi alongwith previous  
involvement report, is already on record.

Heard for some time.

At this stage, ld. Counsel for the applicant/accused submits  
that he want to withdraw the present application and he may be permitted  
to withdraw the same.

In view of the above as well as submissions of ld. Counsel  
for the applicant/accused, the present application is dismissed as  
withdrawn.

The application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No. 636/19  
PS Nihal Vihar  
U/s 307/34 IPC & 25/27 Arms Act  
State Vs. Sahil @ Parshant**

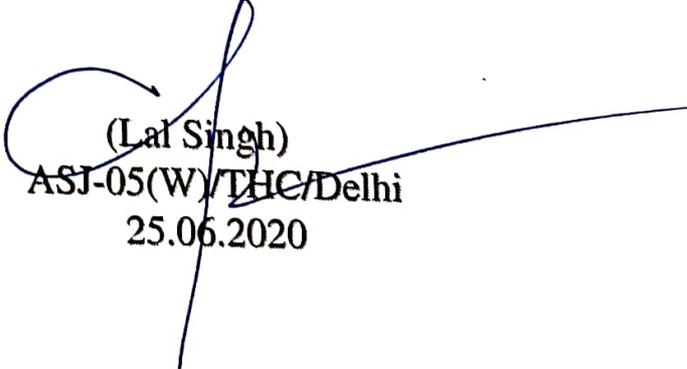
25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.R.P.Singh, Ld. Counsel for the applicant/accused.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that he is unable to connect through VC as there is some problem in his phone and also he is not familiar with VC. He further submits that the next in the main case is 10.07.2020 and this application may be taken up on 10.07.2020.

Therefore, put up on 10.07.2020 alongwith main case file for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No. 278/16  
PS Patel Nagar  
U/s 302/201 IPC  
State Vs. Gaurav @ Sunny**

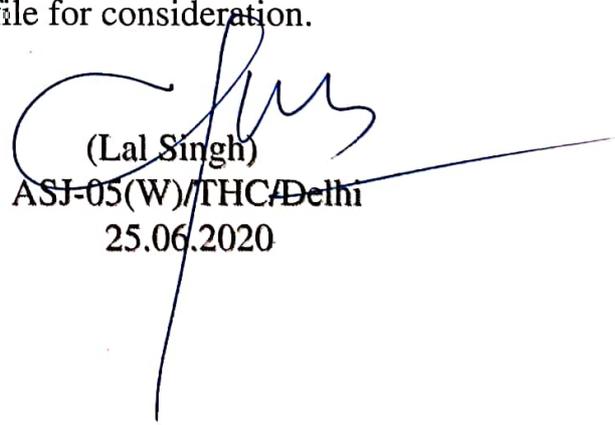
25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Kapil Sharma, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

Arguments partly heard.

Put up on 06.07.2020 alongwith file for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.326/19

PS: Hari Nagar

U/s 307/34 IPC & Section 25/54/59 Arms Act

State Vs. Vikas Sharma @ Vicky

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Mahesh Patel, Ld. Counsel for the applicant/accused through VC.

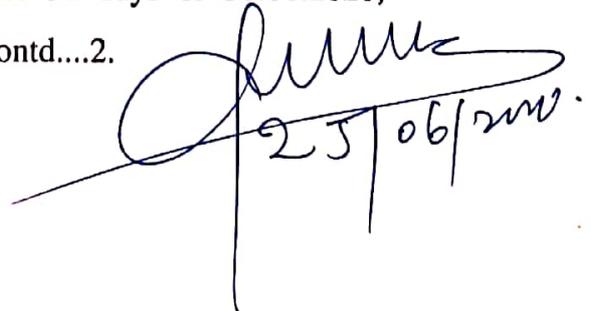
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

Ld. Counsel for the applicant/accused submits that earlier on 26.05.2020, Id. Special Designated Court/ASJ-03, THC/West, has granted interim bail to the applicant/accused for 30 days or 30.06.2020, which ever is earlier. He submits that the period of 30 days is expiring today. He further submits that the copy of order dt. 26.05.2020 is annexed alongwith the application.

Ld. Counsel for the applicant/accused submits that the interim bail of the applicant/accused may be extended till 15.07.2020.

Perusal of file shows that the copy of order dt. 26.05.2020 as passed by Id. Special Designated Court/ASJ-03, West, THC, Delhi is annexed alongwith the application and vide said order, the applicant/accused was granted interim bail for 30 days or 30.06.2020, which ever is earlier.

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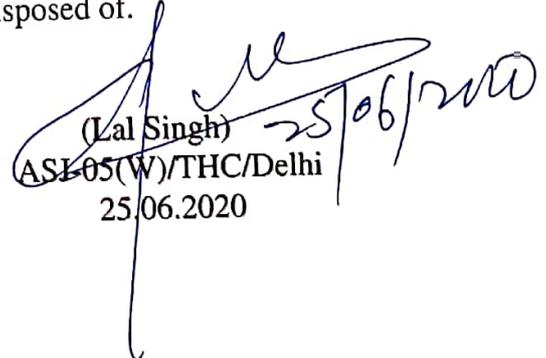
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In view of the above facts & circumstances, the interim bail already granted to the applicant/accused on 26.05.2020, is hereby extended till 15.07.2020 on the same terms & conditions subject to furnishing personal bond of Rs.25,000/-to the satisfaction of the concerned Jail Supdt.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the Jail Supdt. for compliance.

Accordingly, the application is disposed of.

  
(Lal Singh)  
ASL-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.**

**FIR No. 276/17**

**PS Moti Nagar**

**U/s 392/394/397/452/307 IPC**

**State Vs. Uma Shankar**

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Sahil Kakkar, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

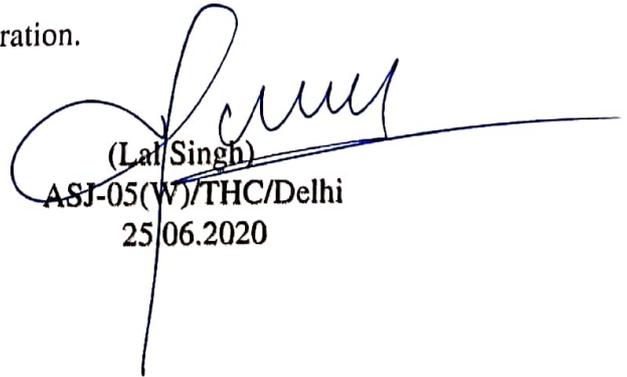
Reply has been received on behalf of HC Man Singh alongwith previous involvement report of the applicant/accused.

At this stage, ld. Counsel for the applicant/accused submits that this application may be treated as interim bail application under the criteria laid down by the Hon'ble HPC.

In view of the above, issue Notice to the concerned Jail Supdt. to file conduct report as well as period of custody of the applicant/accused, returnable for 01.07.2020.

Also issue Notice to the IO/SHO concerned to file proper previous involvement report qua the applicant/accused on the basis of Biometric search, returnable for 01.07.2020.

Put up on 01.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25/06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.**

**FIR No.473/19**

**PS: Paschim Vihar West**

**State Vs. Aakash Chouhan**

**U/s 307/34 IPC & Section 25/27/54/59 Arms Act**

25.06.2020

This bail application has been sent to this court from filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Avdhesh Sharma, Ld. Counsel for the applicant/accused through VC.  
IO SI Pradeep Kumar in person.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

At the very outset, Ld.Counsel for the applicant/accused submits that he has already moved an application u/s 439 Cr.P.C. on behalf of applicant/accused and same was earlier listed on 23.06.2020 and the said application is also listed for today. He further submits that as another application which is moved earlier is pending for today and hence, he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above submissions of Ld. Counsel for applicant/accused, the present application u/s 439 Cr.P.C., is hereby dismissed as withdrawn.

Application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.473/19

PS: Paschim Vihar West

State Vs. Aakash Chouhan

U/s 307/34 IPC & Section 25/27/54/59 Arms Act

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Avdhesh Sharma, Ld. Counsel for the applicant/accused through VC.  
SI Pradeep Kumar in person on behalf of IO.

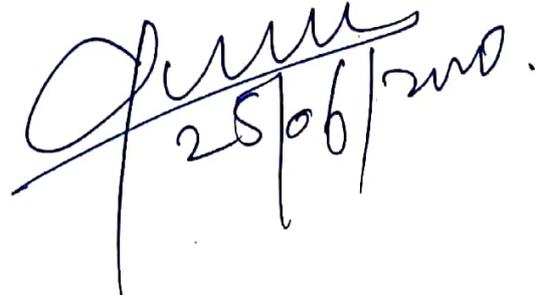
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application has been filed by SI Pradeep Kumar alongwith previous involvement report.

Conduct report of applicant/accused has also been received from Dy. Superintendent Jail No.4.

Ld. Counsel for applicant/accused submits that he has moved the present application under the criteria laid down by Hon'ble HPC dated 18.05.2020.

As per the report filed by SI Pradeep Kumar, the applicant/accused is not involved in previously in any case except the present one. Alongwith his reply, previous involvement report has also been annexed. SI Pradeep Kumar also submits that there is no other case

  
25/06/2020

(2)

against the applicant/accused except the present one.

As per report received from Dy. Superintendent, Central Jail No.4, Tihar, the applicant/accused is presently lodged in Tihar and his custody period in this case is from 10.10.2019 till date and further, his over all conduct in the jail is satisfactory/good and he has not been awarded with any punishment in jail till date.

As such in view of the above, the present case falls in the category as laid down by Hon'ble HPC dated 18.05.2020.

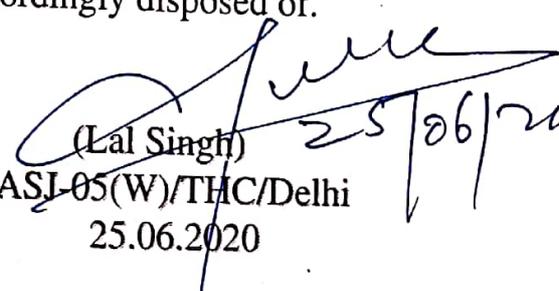
Accordingly, the applicant/accused is admitted on interim bail for a period of 45 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of trial court/concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

Copy of this order be sent to concerned jail superintendent.

The interim bail application is accordingly disposed of.

  
(Lal Singh) 25/06/2020  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.539/16**

**PS: Rajouri Garden**

**State Vs. Pradeep @ Ballu @ Aman**

**U/s 302/34 IPC**

25.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. D.C. Akarniya, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Medical status report of applicant/accused is received from Central Jail No.10, as issued by Medical Officer, Central Jail No.10, Rohini, through Dy. Superintendent, Central Jail No.10, Rohini.

Argument partly heard.

At this stage, Ld.counsel for applicant/accused requested to adjourn the matter for mid July, as he wants to supply some other medical documents of the applicant/accused.

Accordingly, matter is adjourned for 14.07.2020.

Put up on 14.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.318/18

PS: Patel Nagar

State Vs. Lal Singh @ Randhir Singh

U/s 147/148/149/186/307/353/34 IPC

25.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Neeraj Deora, Ld. Counsel for the applicant/accused through VC.

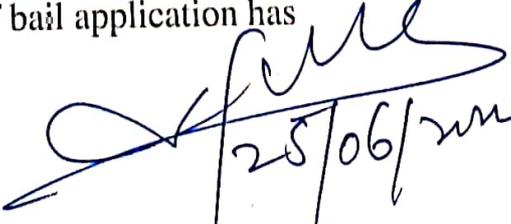
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

However, thereafter an application for seeking permission for withdrawal of the bail application of applicant/accused Lal Singh in FIR No.318/18 P.S. Patel Nagar, was moved and same was listed on 17.06.2020 and the said application is directed to be taken up for today alongwith the main bail application.

Accordingly, the application for withdrawal of bail application is taken up alongwith present main bail application.

Ld. Counsel for the applicant/accused submits that since the medical documents of mother of the applicant/accused is not available at present and hence, the application for withdrawal of bail application has

Page 1 of 2

  
25/06/2020

(2)

been moved and accordingly he is withdrawing the present bail application and he may be permitted to withdraw the same.

In view of the above, the application for withdrawal of bail application in FIR No.318/18 P.S. Patel Nagar, as moved on behalf of applicant/accused Lal Singh @ Randhir is allowed.

As such in view of the above withdrawal application as well as submissions of Ld. Counsel for applicant/accused, the bail application u/s 439 Cr.P.C., as filed on behalf of applicant/accused Lal Singh @ Randhir Singh is dismissed as withdrawn.

Applications are accordingly disposed of.

  
(Lal Singh) 25/06/2020  
ASI-05(W)/THC/Delhi  
25.06.2020

(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.425/19

PS: Paschim Vihar West

State Vs. Vikas @ Vicky

U/s 302/307/120B/201/34 IPC

25.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

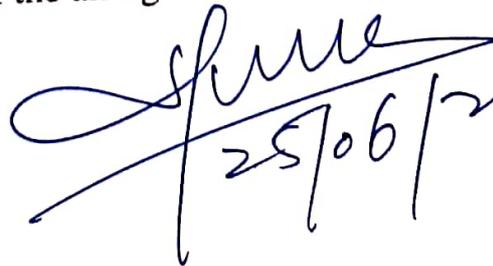
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Pradeep Rana, Ld. Counsel for the applicant/accused through VC.  
Sh. Praveen Dabas, Ld. Counsel for the complainant.  
IO Inspector Mukesh Kumar in person.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

IO Inspector Mukesh Kumar has filed reply to the above application alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that wife of applicant/accused is unwell as she is suffering from enlarged spleen, swelling of liver accompanied with fluid tent on left iliac fossa, further leading to ovary torsion that occurs when ovary twists around the ligament that hold it. He further submits that in view of the ailing medical condition,

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25/06/2020

(2)

the concerned doctor has advised applicant's wife to immediately undergo surgery in order to avoid further complication and deterioration of health condition. He further submits that surgery of applicant's wife is scheduled to be performed on 29.06.2020 in Chawla Nursing Home, Rajouri Garden, Delhi.

As per reply filed by IO, the medical documents have been verified and it has been found that the wife of the applicant/accused is to be operated for torsion ovary and she is advised for admission on 29.06.2020. Further, it is also mentioned in the reply that applicant/accused Vikas @ Vicky is residing in joint family and his father, mother and brother can take care wife of the applicant/accused namely Babita.

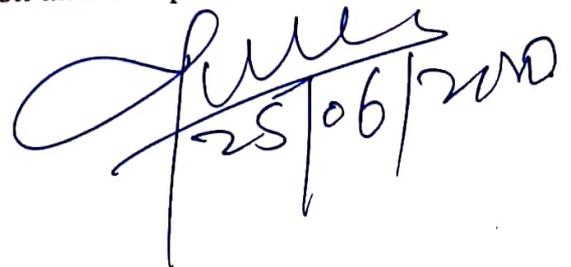
IO also submits that 82 proceedings were initiated against the applicant/accused by the concerned Ld.MM, however, in the meanwhile, the applicant/accused surrendered before the court on 16.03.2020 and accordingly, he was arrested on 16.03.2020 in the present case. He further submits that applicant/accused is also involved in one another case bearing FIR No.16/11 P.S. Kanjhawala U/s 308/34 IPC.

Ld. Counsel for the complainant submits that the doctor who has advised for surgery is not a specialist doctor and he is simply MBBS.

Ld. Addl. PP for the state submits that the other family members of the applicant/accused can take care of applicant/accused.

I have considered the above submission and also perused the

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A handwritten signature in blue ink, followed by the date '25/06/2020' written in black ink.

(3)

reply.

The wife of the applicant/accused is stated to be suffering from above mentioned ailment and for which the doctor has advised surgery of wife of applicant/accused on 29.06.2020. Thus, without touching the merit of the case, only on the medical ground of wife of the applicant/accused, the present application deserves to be allowed only for a period of 08 days.

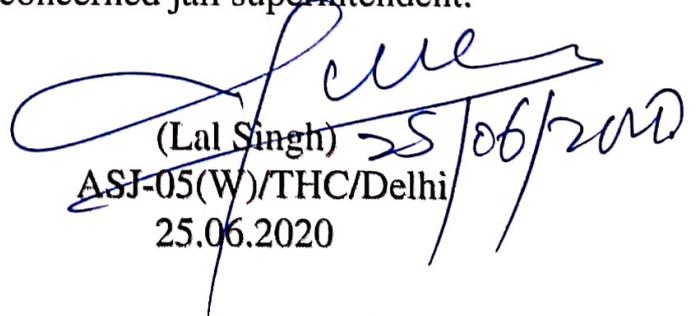
Accordingly, the applicant/accused is admitted on interim bail for a period of 08 days from the date of release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of trial court/concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

**The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.**

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

  
(Lal Singh) 25/06/2020  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.**

**FIR No.271/19**

**PS: Patel Nagar**

**U/s 302/307/147/148/149/34 IPC**

**State Vs. Amar Soni**

25.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Vikrant Choudhary, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

At the very outset, ld. Counsel for the applicant/accused submits that the applicant/accused has already surrendered on 24.06.2020 and hence, the present application may be treated as the application for interim bail.

Surrender report has also been received from Dy. Supdt., Central Jail No. 5, Tihar, Delhi, whereby it is mentioned that the accused Amar Soni has surrendered on 24.06.2020 at 05:30 PM.

Issue Notice of the application to the IO/SHO concerned to file reply as well as to verify the medical documents of mother of the applicant/accused, returnable for 01.07.2020.

Put up on 01.07.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.629/18**

**PS: Punjabi Bagh**

**State Vs. Jitender Kumar @ Jeetu**

**U/s 302/120B/149/34 IPC**

25.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Pradeep Anand, Ld. Counsel for the applicant/  
accused through VC.  
IO Inspector Pankaj Kumar in person.

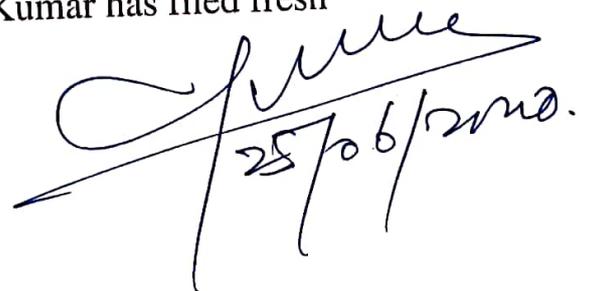
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

However, at the very outset Ld. Counsel for the applicant/accused submits that this application is for grant of regular bail.

Reply to the above application has already been filed by Inspector Pankaj Kumar alongwith previous involvement report.

Today again Inspector Pankaj Kumar has filed fresh

Page 1 of 2

  
25/06/2020.

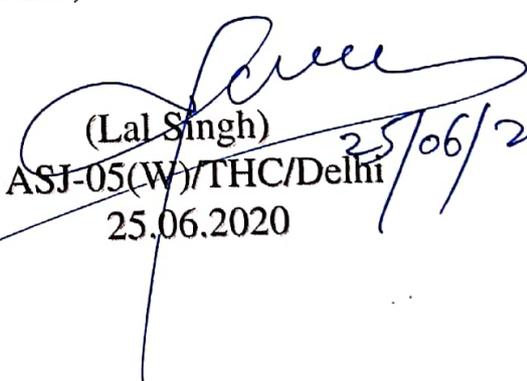
reply to the above application alongwith previous involvement report and it is mentioned in the reply that the applicant/accused is not involved in any other case except the present one.

Arguments partly heard.

Ld.counsel for the applicant/accused submits that he want to refer the FSL report and seeks adjournment for further arguments.

IO is directed to remain present on next date of hearing i.e. 14.07.2020.

Put up on 14.07.2020 alongwith file, for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.**

**Bail Application No.1260**

**FIR No.213/19**

**PS: Rajouri Garden**

**State Vs. Kuldeep Arora**

**U/s 498A/304B IPC**

**25.06.2020**

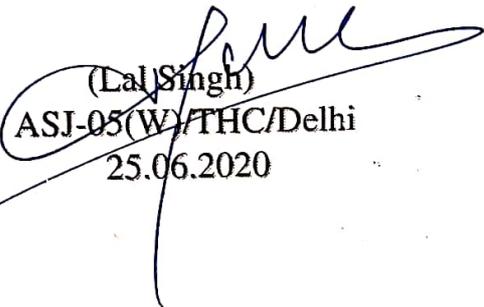
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Malak Bhatt, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

As per order dated 23.06.2020 of Ld.ASJ/Spl. Judge, (NDPS), West, THC, the counsel for the applicant/accused submitted that the present matter is pending in the court of Sh. Samar Vishal, Ld. ASJ and requested to transfer the present application in the said court. Thus, accordingly, vide order dated 23.06.2020 Ld. ASJ/Spl. Judge (NDPS), West, THC, directed to sent the present matter to the concerned court of Sh. Samar Vishal for 25.06.2020.

At this stage, Ld. Counsel for the applicant/accused submits that this matter is pending trial in the court of Sh. Samar Vishal, Ld. ASJ and he further submits that this matter may be sent to the court of Sh. Samar Vishal, Ld. ASJ, for 26.06.2020.

Accordingly, in view of the above, let the present matter be sent to the concerned court of Sh. Samar Vishal, Ld. ASJ-08, West, THC, Delhi, for 26.06.2020.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.06.2020